

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NÖRMS COMMITTEE-II MEETING NO. 01/81 SCHEDULED TO BE HELD ON 05.04.2011 BUT ACTUALLY HELD ON 18.04.2011.

The Meeting No. 01/81 of Norms Committee-II was held on 18.04.2011 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Ms. R.L.Devi, DDG	DGFT

1	Case No.:42/1/81-ALC2/2011	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Approved
	HQ File :01/81/050/00621/AM11/	RLA File :02/24/040/00020/AM11/	Lic.No/Date:0210142605 25.05.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- 1. 1. Import items from Sl. No. 1 to 6 may be allowed as per SION at S.No. C-1058 2. Import item at Sl. No. 7 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

2	Case No.:34/1/81-ALC2/2011	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00613/AM11/	RLA File :07/24/040/00100/AM11/	Lic.No/Date:0710072616 06.07.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MNRE. The case stands deferred and to be relisted on 24.05.2011.			

3	Case No.:6/32/87-ALCI/2010	Party Name:GUTS ELECTROMECH LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/87/050/00299/AM11/	RLA File :09/24/040/00313/AM11/	Lic.No/Date:0910044096	Defer Date:

		02.11.2010	24.05.2011
	Decision : NC decided to refer the case to MSME for comments. The case stands deferred and to be relisted on 24.05.2011.		

4	Case No.: 44/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00623/AM11/	RLA File :07/21/040/00601/AM11/	Lic.No/Date:0710075476 18.11.2010	Defer Date: 24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

5	Case No.: 45/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00624/AM11/	RLA File :07/21/040/00595/AM11/	Lic.No/Date:0710075474 18.11.2010	Defer Date: 24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

6	Case No.: 46/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00625/AM11/	RLA File :07/21/040/00596/AM11/	Lic.No/Date:0710075475 18.11.2010	Defer Date: 24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

7	Case No.: 36/1/81-ALC2/2011	Party Name:SACHIN TRADING COMPANY	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00615/AM11/	RLA File :05/24/040/00227/AM11/	Lic.No/Date:0510278813 07.12.2010	Defer Date: 24.05.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 24.05.2011.			

8	Case No.: 40/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed

HQ File :01/81/050/00619/AM11/	RLA File :34/24/040/00232/AM11/	Lic.No/Date:3410028754 08.12.2010	Defer Date:24.05.2011
Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 24.05.2011.			

9	Case No.:41/1/81-ALC2/2011	Party Name:GUJARAT VICTORY FORGING PVT.LTD,	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00620/AM11/	RLA File :34/24/040/00233/AM11/	Lic.No/Date:3410028755 08.12.2010	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MSME. The case stands deferred and to be relisted on 24.05.2011.			

10	Case No.:47/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00626/AM11/	RLA File :04/24/040/00275/AM11/	Lic.No/Date:0410120396 05.01.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to DIT also. The case stands deferred and to be relisted on 24.05.2011.			

11	Case No.:4/1/81-ALC2/2011	Party Name:MODISON METALS LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00004/AM12/	RLA File :03/95/040/00795/AM11/	Lic.No/Date:0310611797 19.01.2011	Defer Date:24.05.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.05.2011: - 1. Information in respect of S.No. 5 & 11 of the Standard Deficiency Format .			

12	Case No.:29/1/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00608/AM11/	RLA File :08/24/040/00282/AM11/	Lic.No/Date:0810095939 01.02.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Net weight per KM of each Export product. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.			

4. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred and to be relisted on 24.05.2011.

13	Case No.:9/1/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00009/AM12/	RLA File :03/95/040/00721/AM11/	Lic.No/Date:0310613547 01.02.2011	Defer Date:24.05.2011
	Decision :NC decided to forward the application to DOT for comments. The case stands deferred and to be relisted on 24.05.2011.			

14	Case No.:30/1/81-ALC2/2011	Party Name:BHUSHAN POWER & STEEL LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00609/AM11/	RLA File :02/24/040/00190/AM11/	Lic.No/Date:0210154305 02.02.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to MOS for comments. The case stands deferred and to be relisted on 24.05.2011.			

15	Case No.:35/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00614/AM11/	RLA File :07/24/040/00435/AM11/	Lic.No/Date:0710077100 02.02.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

16	Case No.:5/1/81-ALC2/2011	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00005/AM12/	RLA File :03/94/040/00961/AM11/	Lic.No/Date:0310613860 03.02.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to MOS for comments. The case stands deferred and to be relisted on 24.05.2011.			

17	Case No.: 37/1/81-ALC2/2011	Party Name:MANAKSIA LTD.(FORMERLY HINDUSTHAN SEALS LTD.)	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/81/050/00616/AM11/	RLA File :02/24/040/00199/AM11/	Lic.No/Date:0210154592 07.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- “UOM” of import item at Sl. No. 1 may be corrected to “MT” and quantity of the import item may be allowed as applied for i.e. 20 MT on net to net basis.			

18	Case No.: 3/1/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00003/AM12/	RLA File :03/95/040/00770/AM11/	Lic.No/Date:0310615057 09.02.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Voltage rating of cables. 2. Size of conductors in cables alongwith their quantities in Kms. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 24.05.2011.			

19	Case No.: 43/1/81-ALC2/2011	Party Name:BOSCH LIMITED,	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status: Deferred and Re-indexed
	HQ File :01/81/050/00622/AM11/	RLA File :07/24/040/00450/AM11/	Lic.No/Date:0710077317 11.02.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

20	Case No.: 55/1/81-ALC2/2011	Party Name:PRIMEX PLASTICS (P) LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status: Deferred and Re-indexed
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	HQ File :01/81/050/00634/AM11/	RLA File :07/24/040/00405/AM11/	Lic.No/Date:0710077318 11.02.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to C&PC for comments. The case stands deferred and to be relisted on 24.05.2011.			

21	Case No.: 8/1/81-ALC2/2011	Party Name:BANSAL CONTAINERS PVT LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00008/AM12/	RLA File :06/24/040/00062/AM11/	Lic.No/Date:0610020986 14.02.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to MOS for comments. The case stands deferred and to be relisted on 24.05.2011.			

22	Case No.: 2/1/81-ALC2/2011	Party Name:SHUBHLAXMI METALS & TUBES PVT.LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00002/AM12/	RLA File :03/95/040/00838/AM11/	Lic.No/Date:0310616008 15.02.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to DIPP for comments. The case stands deferred and to be relisted on 24.05.2011.			

23	Case No.: 7/1/81-ALC2/2011	Party Name:R.R.KABEL LIMITED,	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00007/AM12/	RLA File :03/95/040/00745/AM11/	Lic.No/Date:0310616010 15.02.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Size of conductors in cables alongwith their quantities in Kms. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Export product 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 24.05.2011.			

24	Case No.: 48/1/81-ALC2/2011	Party Name:KALYANI THERMAL SYSTEMS	Meet No/Date:1/81-ALC2/2011	Status:Deferred
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		LTD.,	05.04.2011	and Re-indexed
	HQ File :01/81/050/00627/AM11/	RLA File :31/24/040/00224/AM11/	Lic.No/Date:3110046938 17.02.2011	Defer Date:24.05.2011
	Decision : NC decided to forward the application to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

25	Case No.:1/1/81-ALC2/2011	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM12/	RLA File :03/95/040/00665/AM11/	Lic.No/Date:0310616532 17.02.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 24.05.2011.			

26	Case No.:6/1/81-ALC2/2011	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00006/AM12/	RLA File :03/95/040/00906/AM11/	Lic.No/Date:0310616534 17.02.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Quantity of export product in Sq. Mtrs also in addition to its weight. 2. Quantity of import item at Sl. No. 2 namely Aluminum Foil in Sq.Mtrs. also in addition to its weight 3. Justification for claimed wastages on the import items. The case stands deferred and to be relisted on 24.05.2011.			

27	Case No.:39/1/81-ALC2/2011	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Approved
	HQ File :01/81/050/00618/AM11/	RLA File :02/24/040/00183/AM11/	Lic.No/Date:0210154976 18.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- 1. 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. 2. Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

28	Case No.:27/1/81-ALC2/2011	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:1/81-ALC2/2011	Status:Approved
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		05.04.2011	
HQ File :01/81/050/00606/AM11/	RLA File :02/24/040/00201/AM11/	Lic.No/Date:0210155351 24.02.2011	Defer Date:
Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- 3. 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 4. 2. Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

29	Case No.: 28/1/81-ALC2/2011	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/81/050/00607/AM11/	RLA File :34/24/040/00303/AM11/	Lic.No/Date:3410029448 25.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- Taking clue from SION C-2, Advance Authorisation may be ratified as under: 1. Word “Ingot” may be suffixed with the description of import item at Sl. No. 1 2. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 602.82 MT inclusive of a wastage of 2%. 3. Quantities of import items at Sl.No. 2 & 3 may be allowed as 5.04 MT & 4.41 MT respectively inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			

30	Case No.: 31/1/81-ALC2/2011	Party Name:MITTAL APPLIANCES LIMITED,	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/81/050/00610/AM11/	RLA File :11/24/040/00014/AM11/	Lic.No/Date:1110024130 25.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- Advance Authorization may be ratified as under on repeat basis as per firm’s Advance Authorization No. 1110022928 dated 11.08.2010 ratified in Norms Committee Meeting No. 30/81 dated 26/10/2010. 1. Words “OD: 26.75 mm & ID: 17 mm” may be suffixed with the description of export product. 2. Quantities of import items at Sl. No. 1, 2 & 3 may be allowed as applied for i.e. 26.22 MT, 1.71 MT & 0.57 MT respectively inclusive of 14 % wastage. R/A may take suitable consequential action accordingly.			

31	Case No.: 32/1/81-ALC2/2011	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status: Approved
	HQ File :01/81/050/00611/AM11/	RLA File :34/24/040/00299/AM11/	Lic.No/Date:3410029447 25.02.2011	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:- Taking clue from SION C-2, Advance Authorisation may be ratified as under: 1. Word “Ingot” may be suffixed with the description of import item at Sl. No. 1 2. Quantity of import item at Sl.No. 1 may be allowed as applied for i.e. 1004.7 MT inclusive of a wastage of 2%. 3. Quantities of import items at Sl.No. 2 & 3 may be allowed as 8.4 MT & 7.35 MT respectively inclusive of a wastage of 5%. R/A may take suitable consequential action accordingly.			
32	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DIT. The case stands deferred and to be relisted on 24.05.2011.			
33	Case No.: 26/1/81-ALC2/2011	Party Name:VILAS TRANCORE PLTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00605/AM11/	RLA File :34/24/040/00284/AM11/	Lic.No/Date:3410029456 28.02.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			
34	Case No.: 53/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00632/AM11/	RLA File :07/21/040/00905/AM11/	Lic.No/Date:0710077820 03.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			
35	Case No.: 54/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed

	HQ File :01/81/050/00633/AM11/	RLA File :07/21/040/00907/AM11/	Lic.No/Date:0710077819 03.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

36	Case No.:25/1/81-ALC2/2011	Party Name:WEBB INDIA PVT. LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00604/AM11/	RLA File :07/24/040/00485/AM11/	Lic.No/Date:0710077830 04.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

37	Case No.:33/1/81-ALC2/2011	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00612/AM11/	RLA File :08/24/040/00370/AM11/	Lic.No/Date:0810096865 04.03.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Outer Diameter (OD), Wall Thickness (WT) and total length of Export product. 2. Information in respect of S.No. 5 & 11 of Standard Deficiency Format. The case stands deferred and to be relisted on 24.05.2011.			

38	Case No.:50/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00629/AM11/	RLA File :07/24/040/00496/AM11/	Lic.No/Date:0710077933 09.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

39	Case No.:49/1/81-ALC2/2011	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00628/AM11/	RLA File :07/24/040/00456/AM11/	Lic.No/Date:0710077953 10.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

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40	Case No.:52/1/81-ALC2/2011	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00631/AM11/	RLA File :07/21/040/00906/AM11/	Lic.No/Date:0710077955 10.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

41	Case No.:11/1/81-ALC2/2011	Party Name:KISHORE VADILAL PVT. LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00590/AM11/	RLA File :08/24/040/00379/AM11/	Lic.No/Date:0810097130 11.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

42	Case No.:12/1/81-ALC2/2011	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00591/AM11/	RLA File :04/24/040/00341/AM11/	Lic.No/Date:0410122488 14.03.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Firm may clarify the weight or welding consumables (import items from SI Nos. 2 to 4) which is more than 69 % of export weight and their CIF value is more than 75% of FOB value of exports. 2. Firm may also be advised to submit information in respect of S.No.1, 3, 4, 5, 11 & 13 of Standard Deficiency Format. The case stands deferred and to be relisted on 24.05.2011.			

43	Case No.:13/1/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00592/AM11/	RLA File :05/23/040/00347/AM11/	Lic.No/Date:0510286091 15.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

44	Case No.:16/1/81-ALC2/2011	Party Name:MACCAFERRI ENVIRONMENTAL SOLUTIONS PVT. LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00595/AM11/	RLA File :31/24/040/00279/AM11/	Lic.No/Date:3110047418 17.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is being forwarded to DIPP for comments. The case stands deferred and to be relisted on			

24.05.2011.

45	Case No.: 51/1/81-ALC2/2011	Party Name:CHHAPERIA ELECTRO COMPONENTS PVT.LTD.,	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00630/AM11/	RLA File :07/24/040/00455/AM11/	Lic.No/Date:0710078096 17.03.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Information in respect of S.No., 3, 5 & 11 of Standard Deficiency Format. 2. Specifications of import item at Sl. No. 4.			
	The case stands deferred and to be relisted on 24.05.2011.			

46	Case No.: 19/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00598/AM11/	RLA File :05/23/040/00358/AM11/	Lic.No/Date:0510286525 21.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

47	Case No.: 20/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00599/AM11/	RLA File :05/23/040/00360/AM11/	Lic.No/Date:0510286526 21.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is being forwarded to DHI for comments. The case stands deferred and to be relisted on 24.05.2011.			

48	Case No.: 58/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00637/AM11/	RLA File :09/24/040/00566/AM11/	Lic.No/Date:0910045981 21.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

	Case No.: 59/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD		Status:Deferred
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49			Meet No/Date:1/81-ALC2/2011	and Re-indexed
	HQ File :01/81/050/00638/AM11/	RLA File :09/24/040/00515/AM11/	05.04.2011	Defer
			Lic.No/Date:0910045982	Date:24.05.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.				

50	Case No.:60/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00639/AM11/	RLA File :09/24/040/00504/AM11/	05.04.2011	Defer
			Lic.No/Date:0910045983	Date:24.05.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.				

51	Case No.:61/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00640/AM11/	RLA File :09/24/040/00434/AM11/	05.04.2011	Defer
			Lic.No/Date:0910045984	Date:24.05.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.				

52	Case No.:21/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:1/81-ALC2/2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00600/AM11/	RLA File :05/23/040/00359/AM11/	05.04.2011	Defer
			Lic.No/Date:0510286546	Date:24.05.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.				

53	Case No.:22/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:1/81-ALC2/2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00601/AM11/	RLA File :05/23/040/00368/AM11/	05.04.2011	Defer
			Lic.No/Date:0510286547	Date:24.05.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.				

54	Case No.:23/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:1/81-ALC2/2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00602/AM11/	RLA File :05/23/040/00369/AM11/	05.04.2011	Defer
			Lic.No/Date:0510286548	Date:24.05.2011

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.

55	Case No.: 24/1/81-ALC2/2011	Party Name:LUMINOUS TELEINFRA LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00603/AM11/	RLA File :05/23/040/00370/AM11/	Lic.No/Date:0510286549 22.03.2011	Defer Date:24.05.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.			

56	Case No.: 56/1/81-ALC2/2011	Party Name:SWASTIK PIPES LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00635/AM11/	RLA File :05/24/040/00398/AM11/	Lic.No/Date:0510286772 24.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

57	Case No.: 57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date:24.05.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 18.04.2011 :- 1. Voltage rating of cables. 2. Size of conductors in cables alongwith their quantities in Kms. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each cable. 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be relisted on 24.05.2011.			

58	Case No.: 14/1/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00593/AM11/	RLA File :03/94/040/01077/AM11/	Lic.No/Date:0310623225 25.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			

59	Case No.:17/1/81-ALC2/2011	Party Name:ABB LIMITED	05.04.2011	Status:Closed
	HQ File :01/81/050/00596/AM11/	RLA File :07/24/040/00528/AM11/	Lic.No/Date:0710078302 25.03.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			
60	Case No.:18/1/81-ALC2/2011	Party Name:ABB LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Closed
	HQ File :01/81/050/00597/AM11/	RLA File :07/24/040/00527/AM11/	Lic.No/Date:0710078303 25.03.2011	Defer Date:
	Decision : NC presumed that RA has issued the licence on net to net basis as per general note 4 of Engineering products and ratification of NC is not required. The case may be treated as closed.			
61	Case No.:15/1/81-ALC2/2011	Party Name:SANDVIK ASIA PVT. LIMITED	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00594/AM11/	RLA File :04/24/040/00330/AM11/	Lic.No/Date:0410122930 28.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			
62	Case No.:62/1/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00641/AM11/	RLA File :09/24/040/00440/AM08/	Lic.No/Date:0910046125 29.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			
63	Case No.:63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:24.05.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 24.05.2011.			
64	Case No.:10/1/81-ALC2/2011	Party Name:VEEGEE INDUSTRIAL ENTERPRISES PVT. LTD.	Meet No/Date:1/81-ALC2/2011 05.04.2011	Status:Approved

HQ File :01/81/050/00010/AM12/

RLA File :05/24/040/00426/AM11/

Lic.No/Date:0510287366
01.04.2011

Defer Date:

Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:-

Advance Authorization may be ratified as under on repeat basis as per firm's Advance Authorization No. 0510227078 dated 08.09.2008 ratified in Norms Committee Meeting No. 38/81 dated 21/12/2010:

1. Word "relevant" may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as 12500 Kgs. inclusive of 25% wastage after 2/3rd recovery.
 2. Quantity of import item at Sl. No. 2 may be allowed as 6000 Kgs. on net to net basis.
- R/A may take suitable consequential action accordingly.

PART – AR - FRESH

CASE NO. AR- 01	M/s. Sunchirin Autoparts India Pvt. Ltd., Bangalore
Meeting No.01/81	F.No.01/81/050/617/AM07/DES-II
Dated: 05.04.2011	Advance Licence No. 0710048316 dated 08.11.2006
	RLA's F.No.07/24/040/0504/AM07

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 26.04.2011.

CASE NO. AR- 02	M/s. Poggen-AMP Nagarsheth Powertronics Ltd., Ahmedabad
Meeting No. 01/81	F.No.01/80/81/050/0099/AM09/DES-II
Dated: 05.04.2011	Advance Licence No. 0810066255 dated 13.07.2007
	RLA's F.No.08/24/040/0013/AM08

Decision : NC decided to send a copy of application alongwith all documents to MOS for examination and comments. The case stands deferred and to be relisted on 24.05.2011.

CASE NO. AR- 03	M/s. Areva T & D India Limited
Meeting No. 01/81	F.No.01/81/050/0470/AM10/DES-II
Dated: 05.04.2011	Advance Licence No. 0210138613 dated 01.03.2010
	RLA's F.No.02/24/040/0036/AM10

Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 24.05.2011.

PART – B – FRESH

CASE NO. B- 01	M/s. Electrosteel Casting Ltd., Kolkata
Meeting No. 01/81	F.No.01/81/162/836/AM11/DES-II
Dated: 05.04.2011	

Decision : The Norms Committee decided to forward the following clarification to DEPB Committee, as per written comments of DIPP vide U.O. dated 18.04.2011 as under:-

“Ductile Iron Fittings are Ductile Iron Castings and may be covered under the DEPB S.No. 426 for Engineering products namely, “Spheroidal Graphite/Malleable/Ductile Iron Castings (Rough/Machined)”
